

IN THE SUPREME COURT OF INDIA
 CIVIL ORIGINAL JURISDICTION
 WRIT PETITION (CIVIL) NO. SUPREME COURT OF INDIA OF 2020
 (Under Article 32 of the Constitution of India)

IN THE MATTER OF :

Sujeet Kumar Singh

... Petitioner

Versus

1. Union of India
 Through Secretary
 Ministry of Information & Broadcasting
 Room No- 552, A Wing, Shastri Bhawan
 New Delhi - 110001
2. Excel Entertainment Pvt. Ltd.
 Through it's Directors
 701, Orchid Pride, S. V. Road
 Santacruz (West) Mumbai- 400054
3. Amazon Prime Video
 Through it's Promoters and Directors
 Office at- One BKC Building,
 Bandra Kurla Complex,
 Mumbai- 400051
 Also at- Second Floor, Safina Towers
 Opp. JP Techno Park,
 No. 3, Ali Askar Road,
 Bangalore- 560052

.... Respondents

A WRIT PETITION IN PUBLIC INTEREST UNDER
ARTICLE 32/ OF THE CONSTITUTION OF INDIA TO
PROTECT THE HISTORICAL AND CULTURAL VALUE OF
A CITY / DISTRICT NAMED MIRZAPUR HAVING
POPULATION APPROX 30 LACS LOCATED IN UTTAR
PRADESH.

To,

The Hon'ble Chief Justice of India
And his companion Judges of the Supreme Court of
India at New Delhi

MOST RESPECTFULLY SHOWETH:

1. That the petitioner is filling the Writ Petition in the public Interest under Article 32 of the constitution of India to protect the Historical land cultural value off a District having population of approx. 30 lacss situated in Utttar Pradesh.
- 1A. The matter a Civil nature as per summary of case and the prayer Writ petition is also civil nature.
2. That the petitioner is filling the instant Writ Petition in Public Interest. The petitioner has no personal interest in the litigation and the petition is not guided by self gain n or for gain of any other person/institution / body and that there is no motive other than of public interest in filing the Writ Petition.
3. That the petitioner has based the instant Writ Petition from authentic information and document made available through publically available documents, either

- obtained through RTI or from the websites of the Government.
4. That the petitioner is filing the present Writ Petition for the common cause and the benefits of the society at large.
 5. That affected parties by the orders sought in the Writ Petition would be the Union of India, Ministry of information and broadcasting, Excel Entertainment Private Limited, Amazon Prime Video who have been made as Respondent to the best of the knowledge of the petitioner, no other bodies/persons/institutions are likely to be affected by the orders sought in the Writ Petition.
 - 5A. That Respondent No.2 and 3, the private party are the producing company and online platform for the web series challenged in the Writ Petition and therefore Respondent 2 and 3 are the necessary party and needs to be heard under the principle of Natural Justice before passing any order.
 6. That the petitioner is resident of Mirzapur, his forefather also belongs to the same district, he is giving his part to the Nation by framing and also involved in other social activities.
 7. That there is no Civil, Criminal or Revenue Litigation involving the petitioner which has any legal nexus with the subject matter of the present Writ Petition.

8. That this is the first Writ Petition filed by the Petitioner in this Hon'ble Court on same or similar issue, and Petitioner has not filed any other Petition related to the subject matter in any other court or authorities.

9. BRIEF FACTS OF THE CASE :

- a. That the Petitioner is filing the Writ Petition in the Public Interest under Article 32 of the Constitution of India to protect the Historical and Cultural value of Mirzapur a District of Uttar Pradesh having population of approx. 30 lacs.
- b. That Mirzapur city was founded in 17th century and by 1800 it became the greatest trading centre in Northern India.
- c. That in 1861, the district Mirzapur separately came into existence, with the point of Area it was the largest district of United Province.
- d. That three centuries back Mirzapur was a big centre of Trade and Commerce of Northern India.
- e. That Mirzapur is world famous for Carpet and brassware industry.

f. That the advent of woollen carpet weaving skill and non-ferrous metal utensil manufacturing added to the glory of the city as a Trade Centre. A copy of Rich History about Mirzapur is annexed as **ANNEXURE P1.** Page 28 to 29

g. That it is a place where the Holy River Ganga meets the Vindhya Range. This is considered significant in Hindu Mythology and has a mention in Vedas.

h. That world famous Temple Vindhyaachal Temple which is also one of the 108 ShaktiPeeths in India, is situated in the Mirzapur District only.

i. Mirzapur is also famous for its many other religious places like Kantit Sharif, Ashtabhuja Temple, Kalikhoh, Sita Kund, Baba Bharo Nath Mandir, Sita Samahit Sthal, Chunar Durga Mandir etc. A Copy explaining religious value of the City/ District is annexed as **ANNEXURE P2.** Page 30 to 34

j. That Mirzapur is also known as many Natural Spots like Lower Khajuri Dam, Whyndham Falls, Tanda Falls, Sirsi Dam, Meja Dam, Salkhan Fossils, Lakhania Dari, Jogia Dari etc. Copy of the Natural Spots in Mirzapur is annexed as **ANNEXURE P3.**

Page 35 to 37.

- k. That Mirzaur is also known as many Monuments like Chunar Fort, Vijayghar Fort, Ojhla Bridge, Ghanta Ghar, Ghats of Mirzapur, Nar Ghat, Pakka Ghat, Bariya Ghat etc.
- l. That Mirzapur is famous for it's Red Marbles and using these red marbles only The Great King Ashoka created Baudh Stup and Ashok Stambh (which is now National symbol).
- m. Mirzapur has the pride that Rashtrakavi Nirala chosen Mirzapur as his workplace, from the land of Mirzapur only Shri Nirala did the work of blowing up the Mahamantra against the British. Shri Nirala being Editor of weekly magazine Matwala published from Mirzapur lit the flame of revolution against the British.
- n. That Kajari festival of Mirzapur is World famous, it is locally said that King Kantit's (A king of Mirzapur) daughter Kajali loved her husband very much and even after their separation she couldn't forget him, and she used to sing sad love songs remembering her husband which is now known as Kajali Songs and these Kajali songs are world famous.s
- o. Mirzapur is also the base in India to calculate the Indian Standard Time (IST), Indian Standard time is calculated on the basis of 82.5 degree E longitude

which is just west of the town of Mirzapur. It the Mirzapur in India and the United Kingdom's Royal observatory at Greenwich translates to an exact time difference of 5 hours and 30 Minutes.

- p. That Smile Pinki, A 39 Minutes documentary base on the Story of a girl from District Mirzapur won the 81st Oscar Academy Awards for best documentary and after this award approx. 31 thousand such patients got treated. A copy of BBC report for Oscar Award to Smile Pinki is annexed as **ANNEXURE P4**. Page 38 to 40
- q. That in the Year of 2017 Mirzapur made a Record for the biggest Rangoli (Alpana) created in the area of 39,125 m² using approx. 120,000 Kg. of color by across 3500 students and teachers from 50 schools on the occasion of National Voters day. A Copy from guinnessworldrecords.com showing guinnessworld record on the name of students of Mirzapur is annexed as **ANNEXURE P5**. Page 41 to
- r. That in the year of 2018 Excel Entertainment on an online platform named Amazon Prime Video , launched a web Series by name of "Mirzapur" in which he portray that the story belongs to the Mirzapur and more than 50 % shooting of the movie was also done in Mirzapur.

- s. That in the said Mirzapur Movie/ Web Series it is portrayed that the city/district belongs to the goons only, everybody living in the district are goon, vagabond murderer and adulterer.
- t. That the Judiciary and Police Administration are working on the indication of few goons and District Administration and Judiciary are bow down to those goons. In one scene of the Web Series the most wanted goon of the city has killed Superintendent of Police for not obeying his command.
- u. That it is shown in the movie/Web series that ladies of the city/ District are involved in the sexual relation with their servants a part from their husband.
- v. That it is also shown in the Web Series, lady in the series is trying to make the sexual relation with her son too.
- w. That lady from a very rich family (that family is Super don in the city) making physical relation with her father in law as well, a part from her husband, her servant. A copy of the video showing that lady having sex with her servant, her father in law and trying to make relation with her step son and the abusive and vulgar language used in the Web Series is annexed here in CD as **ANNEXURE P6.** 42

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nudity, vulgarity and abusing language which would diminish the image of District/City.

GROUND:

- A. Because the said Web Series Mirzapur has completely tarnished the historical and cultural image of the city/ district.
- B. Because the said Web Series Mirzapur has shown every resident of Mirzapur as goon, vagabond and adulterer in front of the country.
- C. Because the resident of Mirzapur feel shy and hesitant when anybody outside the Mirzapur watch him with suspected eyes after watching this series.
- D. Because such movies and web series are clear violation of the dictum of the Supreme Court to block the Publication or transmission of obscene material in any electronic form, transmitting of material containing sexually explicit act or conduct and also publishing or transmitting of material containing sexually explicit act or conduct and also publishing or transmitting material depicting children in sexually explicit act or conduct forthwith.
- E. Because the said Web Series is full with nudity, vulgarity, harass and abusive language.

- x. That the Mirzapur Web Series like other Web Series containing such nudity, harass and abusive language that nobody can watch these series/movies sitting with family members.
- y. That in the Web Series no dialogue is completed without an abusive language. All scenes used in the Web Series are vulgar and obscene which no one can watch sitting with the family member.
- z. That on 24.08.2019 Excel Entertainment has announced about the release date of Mirzapur 2 i.e. 23.10.2020, the sequel of Mirzapur by tweeting on their twitter handle @exclmovies, apparently all major new channels/ new papers has printed this news about the release of Mirzapur 2. Excel Entertainment and Amazon Prime Video are also advertising about the Movie sequel of Mirzapur Web Series. A copy of Tweet and news coverage is annexed here as **ANNEXURE P7**, Page **43 to 45**

- aa. That as they have already diminished the image of city/district Mirzapur by it's first Series, they will surely diminish the image more by this upcoming continuation Series of Mirzapur.
- bb. That in all their promotions it is said that Mirzapur 2 is the next part of Mirzapur Web Series. And in this series too they would show the same

nudity, vulgarity and abusing language which would diminish the image of District/City.

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- E. Because the said Web Series is full with nudity, vulgarity, harass and abusive language.

- F. Because Nagpur Bench of Mumbai High Court has already issued notice for censorship of online shows/movies/Web Series in PIL seeking content regulations on certain "Obscene and Vulgar" shows being aired on online portals.

- G. Because this Hon'ble Court has recently ordered to halt a TV show which was tarnishing the image of a particular community.

- H. Because the Mirzapur Web Series has raised a finger on relation of Daughter in law and Father in Law.

- I. Because the Mirzapur Web Series has shown women a sex toy in the movie which is a violation of the Indecent Representation of Women (Prohibition) Act 1986 (No. 60 of 1986).

- J. Because the Mizapur Web Series is full of obscene and vulgar content which is a clear violation of Cinematograph act.

- K. Because showing nudity, abusive language, vulgar and obscene content is punishable under Information Technology Act 2000.

- L. Because such Web Series/ Movies are promoting the porn in India, and Government of India are trying to ban Porn/Porn Sites in India with its full strength.
- M. Because the Web Series are against values of society and violating Indian culture.
- N. Because Citizens are much affected with the actors working in the movies/ Web Series and if actors will openly promote such nudity and adultery then the youth will learn such bad things which will lead to a uncivilized society.
- O. Because in coming era of digital India, everyone going to watch movies in these online platforms only and such fowl and abusive language, nudity will lead to a uncivilized society.
- P. Because the upcoming Series Mirzapur 2 is sequel of Mirzapur and on the name of the City/ District.
- Q. Because being the sequel the same nudity, obscene, vulgarity will be there in upcoming series Mirzapur 2.
- R. Because the upcoming sequel series of Mirzapur will more tarnish the image of Mirzapur City and the resident of Mirzapur.

PRAYER:

In view of the facts and circumstances above, it is prayed that this Hon'ble court in the interest of Public may pleased to issue:

- a. A writ in the nature of Mandamus thereby directing Government of India to stop/ban the release of Web Series Mirzapur 2 whose launching is proposed on 23.10.2020 and which is a sequel of Mirzapur.
- b. A writ in the nature of Mandamus thereby directing Government of India to set up a pre-screening committee for Web Series, films or other programs which are directly released on online platforms.
- c. A writ in the nature of Mandamus thereby directing Ministry of Information and Broadcasting to make certification mandatory from government authority before releasing any Web Series, Movie or other program on online platform.
- d. A writ in the nature of Mandamus thereby directing Government of India to set up a rule and regulation for movies, Web Series and other programs which is released on online platform and all these must be censored like other movies get censored before releasing in theatres and box office.

- e. A Writ in the Nature of Mandamus thereby directing Government of India to *initiate inquiry* against Excel Entertainment, Amazon Prime Video and the actors working in the Web Series "Mirzapur" under Indecent Representation of Women (Prohibition) Act 1986, Cinematograph Act, and Information Technology Act 2000.
- f. Such order Writ (s), order (s), or direction as is deemed fit and proper in the premises of the case, which is not specifically prayed for hereinabove.

AND FOR THIS ACT OF KINDNESS THE
PETITIONER SHALL AS IN DUTY BOUND EVER
PRAY.

Drawn By

Filed By

Rudra Vikram Singh, Adv.

(Binay Kumar Das)

Drawn on: 15.09.20

Advocate on Record

Filed on: 22.09.20